

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 14/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/505/ (IB)/CB/2017
NAME OF THE PETITIONER(S) : JERINT JACOB.K
NAME OF THE RESPONDENT(S) : ORIEN KURIES & LOANS PVT LTD
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	SANKAR P PAWICKAL	REPRESENTATION BY WHOM	

IRP, Orien Kuries & Loans Pvt Ltd

ORDER

IRP Mr. Sankar P. Panicker in person present and filed an application for seeking directions as prayed for under prara 1 and 2 of the application.

We allow the prayer and direct to convene another meeting to decide on the proposed resolutions that were moved in the first meeting held on 16.08.2017 along with a possible resolution plan which the applicant proposes to make, so that enough opportunity is given to the members of the Committee of Creditors to air their views and also to ensure that the CIRP follows the time limits specified in the I&BC, 2016.

In the event of absence of all the members of CoC attending the meeting, the resolutions in hard copy are permitted to be sent by mail or through hand delivery to all the members of the CoC within 5 days of the meeting, with a direction to the members to revert in email/post/hard copy document containing their views on each of the matters within a specific date not later than 14 days from the date of meeting.

It is also permitted that information memorandum may be circulated in the shape of hard copies or by E-mail or through hand delivery along with the notice and agenda of the meeting as prayed for in the first prayer.

Accordingly, the Application is **disposed of**.

MEMBER (TECHNICAL)

ghk

MEMBER (JUDICIAL)
